



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 402 of 2003
Applicant(s) B. Dambaru Respondent(s) Learn. of India & Ors
Advocate for Applicant(s) W. P. K. Chand Advocate for Respondent(s) Joseph Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9. P.O. for Rs. 50/- & 21/- For Registration Pl.</p> <p><u>Shri</u> <u>14.7.03</u></p> <p><u>DR</u></p> <p><u>S. D. (J)</u> <u>DR</u> <u>16.7.03</u> <u>Shri</u> <u>15.07.03</u></p> <p><u>For Admission as per Court Memo.</u></p> <p><u>DR</u> <u>16.7.03</u></p> <p><u>Bench.</u></p>	<p><u>REGISTER</u></p> <p><u>Shri</u> <u>15.07.03</u> <u>Dy. Registr.</u></p> <p><u>Order No. 1 dated 17.7.2003</u></p> <p>Heard Shri P.K.Chand, the learned counsel for the applicant. By filing this O.A. the applicant discloses that he is facing a disciplinary proceeding\$ initiated by the Respondents against him for alleged sub-letting of Govt. quarters allotted to him at his duty station at Cuttack. From the averment made in the application as also the submission</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 21.12.03
copy of order
may be handed
over to counsels
for pertrn.

By
Sd/ 18/12/03

Copies of order
alongwith copies of OA
sent to all respndts.

By
Sd/ 21.12.03

made by the learned counsel for the applicant, ~~that~~ it appears that the disciplinary proceedings are still going on and it is too premature for us to intervene in the matter and to pass any order as prayed for by the applicant in this O.A. However, we hope and trust that any action the disciplinary authority will take ^{be taken} should only after following the due procedure of law in this regard.

With the above observation, we dispose of this O.A. at the stage of admission itself. No costs.

Send copies of this order, along with copies of the O.A., to Respondents.

A free copy of this order be handed over to the learned counsel for the applicant.

By
VICE-CHAIRMAN 17/12

Y. C.
MEMBER (JUDICIAL)